

**PUNJAB VIDHAN SABHA**

**Bill No. 16-PLA-2017**

**THE PUNJAB MUNICIPAL CORPORATION  
(AMENDMENT) BILL, 2017**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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**BILL**

*further to amend the Punjab Municipal Corporation Act, 1976.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Municipal Corporation (Amendment) Act, 2017.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Municipal Corporation Act, 1976, in section 6, for sub-sections (2) and (3), the following sub-sections shall be substituted, namely :—

Amendment in section 6 of Punjab Act 42 of 1976.

“(2) One-half of the total number of seats reserved under clause (a), shall be reserved for women belonging to the Scheduled Castes :

Provided that a fraction of a seat shall not be treated as a seat for the purpose of reservation.

(3) One half (including the number of seats reserved for women belonging to the Scheduled Castes) of the total number of seats to be filled by direct election shall be reserved for women and such seats may be allotted by rotation to different wards in the City :

Provided that a fraction of a seat shall not be treated as a seat for the purpose of reservation .”.

CHANDIGARH :  
The 5th July, 2017.

SHASHI LAKHANPAL MISHRA,  
Secretary.